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[17 September, 2020]

- 597. SHRI RAVI PRAKASH VERMA: Will the PRIME MINISTER be pleased to state:
- whether DoPT has amended the conditions of service including rules for promotion to detriment of promotional avenue of officials of Government who have been placed lower in seniority in respective gradation lists than those of their colleagues who were appointed through same recruitment examination for the same cadre/service/ post;
- (b) if so, the details thereof along with the instances and specific notifications in this regard; and
 - (c) if not, the specific rule position/guidelines/practice in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) No Sir.

- (b) Does not arise.
- (c) Detailed instructions on promotion of Central Government employees have been consolidated vide Department of Personnel and Training (DoPT) Office Memorandum No. 22011/5/86-Estt. (D) dated 10.4.1989, as amended from time 10 time.

As per these instructions, employees, who fulfil the eligibility criteria as per the relevant recruitment rules / service rules and are included in the zone of consideration, are to be considered for promotion to the higher grade.

Promotion to the higher grade depends on availability of vacancy, vigilance clearance, assessment of suitability and fitness by a duly constituted Departmental Promotion Committee (DPC), acceptance of the recommendations of the DPC by the competent authority, etc.

Contract for old pension scheme

- 598. SHRI RAVI PRAKASH VERMA: Will the PRIME MINISTER be pleased to state:
- whether Government is aware that advertisement prior to 01.01.2004 for various jobs did not mention about NPS and Government employees whose results were declared after 2003 entered into contract for the old pension scheme instead of NPS on the date of application;